

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

IA(IBC)(LIQ.)/ 10(CH)2024, IA(LB.C)/ 2415 (CH)2023
IA(I.B.C)/ 2502 (CH)2023, IA(I.B.C)/ 2582(CH)2023
IA(I.B.C)/ 1948 (CH)2023, IA(I.B.C)/ 2571 (CH)2023
IA(I.B.C)/ 2851(CH)2023, IA(I.B.C)/ 2981 (CH)2023
IA(I.B.C)/111 (CH)2024, IA(I.B.C)/395 (CH)2024
IA(I.B.C)/396 (CH)2024, IA(I.B.C)/405 (CH)2024
IA(I.B.C)/675 (CH)2024, IA(I.B.C)/1131 (CH)2024
IA(I.B.C)/1091 (CH)2024, IA(I.B.C)/1191 (CH)2024
IA(I.B.C)/1433 (CH)2024

In

CP (IB) No. 153/Chd/Hry/2020

(Admitted)

IN THE MATTER OF:

State Bank of India

... **Petitioner-Financial Creditor**

Versus

Richi Rich Agro Foods (P) Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016, 33(1) (b) (i) to (iii) r/w Sec 33(3), 60(5),
12(2), 19(2)

Rule 11 of NCLT, 2016,

Order delivered on 03.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 21.08.2024.

Sd/-

Court Officer

Mamta

03.07.2024.